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O.A. No. 470 of 2011

Srinivas Rao & Ors. Applicants
Vs
Union of India & Ors. Respondents

Order dated: 25.07.2011

CORAM:

Hon'ble Shri C.R.Mohapatra, Member (Admn.)
&
Hon'ble Shri A. K. Patnaik, Member(Judl.)

Heard Mr. S. Patnaik, Ld. Counsel for the applicants and Mr. S.K.Ojha, Ld. Additional Standing Counsel appearing for the Respondents, on whom a copy of this O.A. has already been served.

2. The applicants, in this O.A., challenge Annexure-A/5 dated 12.05.2011. Annexure-A/5 stipulates that certain "staff to be utilized for maintenance of Open line Telecom, Assets at their respective Hd. Qrs. under the administrative control shown against them till further order. However, if required to be deputed for performing out station duty they should specially be booked on booking order".

3. During the course of hearing for admission, Mr. Patnaik, Ld. Counsel for the applicants concedes that the applicants have approached this Tribunal without

representing to the authorities and that applicants will be satisfied if a direction is issued to the Respondent No.1 to dispose of representation, if filed by them raising the issues as they have raised in this O.A. against the implementation of the order at Annexure-A/5 dated 12.05.2011. He also submits that this decision should be taken within a specific time frame.

4. Accordingly, at this stage, without going into the merits of the case and as agreed to by the Ld. Counsel for the parties, Respondent No.1 is hereby directed to consider the representation, if filed by the applicants within a period of 7 days hence, within a period of 45 days from the date of receipt of such representation.

5. With the above observation and direction, this O.A. stands disposed of.

6. Send copy of this order, along with copy of the O.A., to the Respondents for appropriate action at the cost of the applicant. Ld. Counsel for the applicant undertakes to deposit the postal requisites by tomorrow.


MEMBER (Judl.)


MEMBER(Admn.)